

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

CCP No.386/92  
IN  
OA No.1404/92

Date of decision: 31.03.93

1A

Sh. Pradhan Singh ... Petitioner  
vs.

Sh.R.K.Bhargava,  
Secretary,  
Ministry of Urban Development  
New Delhi & ors. ... Respondents

CORAM: THE HON'BLE MR.JUSTICE V.S.MALIMATH, CHAIRMAN  
THE HON'BLE MR.B.N.DHOUNDIYAL, MEMBER(A)

For the Petitioner ... Sh.N.Ramanathaswamy,  
counsel.

For the respondents .. Sh.M.L.Verma, Counsel.

ORDER(ORAL)

(BY HON'BLE MR.JUSTICE V.S.MALIMATH, CHAIRMAN)

With the consent of the parties this  
CCP was taken up for consideration today. In  
view of the fact that the appeal against the  
judgement in OA No.1404/92 has been listed for  
final hearing at the bottom of the list on  
26.4.93 before the Supreme Court, it is obvious  
that the compliance of the judgement would depend  
on the ultimate decision of the Supreme Court.  
In that view of the matter, it is not expedient  
to pursue these proceedings. Hence these  
proceedings are dropped. Notice of contempt  
is discharged.

  
(B.N.DHOUNDIYAL)  
MEMBER(A)

  
(V.S.MALIMATH)  
CHAIRMAN

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